

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
STARRED QUESTION NO.243
TO BE ANSWERED ON 03.08.2022**

CONSTRUCTION OF OVER BRIDGES AND UNDERPASSES

†*243. SHRI BHAGIRATH CHOUDHARY:

Will the Minister of RAILWAYS be pleased to state:

- (a) the criteria set by the Railways for construction of over bridges, underpasses, and foot overbridges for smooth movement;**
- (b) the proposals under consideration for all the districts of Rajasthan for construction of the said bridges and underpasses, place-wise;**
- (c) whether the Government is aware of the proposals sent by Rajasthan Government for sanctioning the said bridges and underpasses in the Ajmer Parliamentary Constituency;**
- (d) if so, the details of the proposals received and sanctioned during the last five years, year-wise;**
- (e) whether the proposals for the construction of underpass at old railway station at Kishangarh in Ajmer, foot-overbridge near nalla number 293 Maaliyon ki Dhani, underpass construction at crossing number 41-A near Bijaynagar and toll crossing number 01 near Subhash Nagar in Ajmer and overbridge construction at crossing number 18-B at Nasirabad, crossing number-129 situated on Masuda-Bandanwara road, crossing number-243 on Mahla-Aasalpur Jobner road and LC-12 near Mangliyawas are under consideration of the Government; and**
- (f) if so, the details thereof?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF STARRED QUESTION NO. 243 BY SHRI BHAGIRATH CHOUDHARY TO BE ANSWERED IN LOK SABHA ON 03.08.2022 REGARDING CONSTRUCTION OF OVER BRIDGES AND UNDERPASSES

(a): Criteria for construction of Road over Bridges (ROBs)/ Road under Bridges (RUBs) and foot over Bridges (FOBs) was as under:

1. Road over Bridges (ROBs)/ Road under Bridges (RUBs) on Cost-Sharing Basis: Level Crossings (LCs) having traffic density more than one lakh Train Vehicle Unit (TVU) or LCs located in busy yard and suburban section are being replaced by ROB/RUB on cost-sharing basis subject to consent of State Government for closure of the LC and sharing of cost.

2. LCs on National Highway (NH) Corridors: All LCs on NH corridors are to be replaced by ROBs/RUBs by Ministry of Road Transport and Highways (MORTH)/ National Highways Authority of India (NHAI) at their cost as per the MoU signed between Ministry of Railway & MoRTH/ NHAI dt. 10.11.2014.

3. ROBs/RUBs on Deposit Term: LCs having traffic density less than one lakh TVU or locations where no LC exists across the railway track are being replaced by ROB/RUB on deposit terms, if required by State Govt., and are technically feasible, wherein entire cost of ROB/RUB is borne by the State Government/Local Authorities/Sponsoring Authority.

4. RUBs at Railway Cost: LCs having traffic density less than 1 lakh are being replaced by RUB/ Subways at Railway cost, if required by Railway and technically feasible.

5. However, the policy for Elimination of LCs has been revised with effect from 28.07.2022. The new policy inter-alia includes the following provisions:-

(i) All LC as per Railway's priority: 100% cost of work shall be borne by Railways for elimination of LC forming part of railway's priority which is as appended, depending on availability of fund.

(ii) All LC not as per Railway's priority: 100 % cost of work shall be borne by State Governments/road owning agency if these entities decide to eliminate such LC, not forming part of railways' priority.

(iii) All LC elimination works in progress, prior to the issue of this policy shall be continued as per earlier arrangement.

(iv) LC on National Highways/NH corridors shall be replaced by ROB/RUBs by NHAI/MoRTH at their own cost as per MoU dated 10.11.2014.

(v) In the revised policy the provision of extant policy with respect to roles and responsibility of Railways and State Govt. /Road Owing Authority with regard to the consent for closure of LC, land acquisition, Rehabilitation & Resettlement (R&R), removal/shifting of utilities, lighting, drainage, inspection and maintenance of road/structures/embankment etc and structure remains unchanged. State Govt. has to acquire and provide encumbrance free land at its own cost for the ROB/RUB land for approaches.

6. Foot over Bridge (FOB) at other than Station can be constructed on deposit terms provided State Government agrees to bear full cost of construction and maintenance subject to its feasibility.

7. FOB at Station: As per norms, Foot Over Bridges are to be provided at all stations with 2 or more platforms based on their respective category. However, Priority is accorded to higher category station over lower category station while sanctioning and executing the works depending upon need, volume of passenger traffic and availability of funds.

(b): (i) The details of proposals received from State Govt. of Rajasthan for construction of bridges are as under:

➤ **Proposals under consideration for construction of ROB are as under:**

S. No	District	Division	LC	Km	Section	Remarks
1	Ajmer	Ajmer	50	296/8-9	Ajmer - Palanpur	One ROB proposed for both LCs by State Govt
2	Ajmer	Ajmer	1	2/3-4	Ajmer - Chittorgarh	
3	Ajmer	Ajmer	3	4/8-9	Ajmer - Chittorgarh	These proposals are under consideration.
4	Churu	Bikaner	167-A	282/3-4	Sadalpur - Ratangarh	
5	Jaipur	Jaipur	243	277/9-278/0	Jaipur - Phulera	

➤ **A proposal of RUB is under consideration on deposit term near old Kishangarh Station at Km. 266/0-1 in Ajmer Division.**

(ii) Proposals of construction of foot over bridges at Pilliganga and Sangaria stations of North Western Railway is under consideration as part of passenger amenities at stations.

(c) & (d): Yes, Sir. Railway is aware about proposals sent by Rajasthan Govt in the Ajmer Constituency.

(i) Details of proposals received from State Govt. in last 5 years in Ajmer Parliamentary Constituency under consideration is as under:-

S. No	District	Division	LC	Km	Section	Remarks
1	Ajmer	Ajmer	50	296/8-9	Ajmer - Palanpur	One ROB at both LCs proposed by State Govt
2	Ajmer	Ajmer	1	2/3-4	Ajmer - Chittorgarh	
3	Ajmer	Ajmer	3	4/8-9	Ajmer - Chittorgarh	ROB work under consideration.
4	Ajmer	Ajmer	No LC	266/0-1	Phulera-Madar	RUB/ LHS under consideration on deposit terms.

(ii) No proposal for construction of foot over bridges at stations is received from Government of Rajasthan.

(e) and (f): Yes, Sir. The details of proposals for construction of ROB/RUB/FOB are as under:

1. Underpass at old Railway station at Kishangarh in Ajmer: Proposal for construction of RUB at old Kishangarh Station at Km. 266/0-1 is under process of consideration on deposit terms.

2. Foot Over Bridge near Nalla No. 293 Maaliyon ki Dhani: There is no LC at this location. However, FOB at this location can be considered on deposit terms provided State Government agrees to bear full cost of construction and maintenance subject to its feasibility. No Proposal in this regard is received from State Government.

3. Underpass construction at crossing number 41-A near Bijaynagar: Underpass at Level Crossing (LC) No. 41 at Km. 65/2-3 on Ajmer-Chittorgarh section of Ajmer Division is technically not feasible.

TVU of this LC is 1,35,357. As per earlier policy, State Government was advised to submit proposal for consent of cost sharing and closure of LC. Proposal in this regard not received from State Government. However, the issue will now be dealt as per revised policy.

4. Underpass construction at toll crossing number 01 near Subhash Nagar in Ajmer: The work for construction of ROB along with RUB in lieu of LC No. 01 near Subhash Nagar in Ajmer sanctioned on cost sharing basis. This is being executed by State Government on single entity basis.

5. Over bridge construction at crossing number 18-B at Nasirabad: Road Over Bridge (ROB) at LC No. 18-B has been sanctioned on cost sharing basis. This is being executed by Railway on single entity basis. However, work is not progressing due to land not being made available by State Government for work on approaches.

6. Over bridge construction at crossing number 129 situated on Masuda-Bandanvada Road: This is a LC No. 29 instead of LC No. 129 at Km. 42/5-6 between Jharwasa-Bandanvadroad of Ajmer-Chittorgarh section. TVU of this LC is 61,427. ROB at this location can be considered on deposit term provided State Government agrees to bear full cost of construction and maintenance subject to its feasibility. No proposal in this regard has been received from State Government.

7. Over bridge construction at crossing No. 243 on Mahla-Asalpur Jobner road: LC No. 243 is at Km. 277/9-278/0 on Jaipur-Phulera section of Jaipur Division. TVU of this LC is 5,96,976. The proposal has been received from State Government and the same is under consideration.

8. Over bridge construction at LC No. 12 near Mangliawas: LC No. 12 at Km 320/6-7 on Ajmer-Palanpur section of Ajmer Division has already been closed in 2014 after construction of Subway as its

replacement. ROB can be considered on Deposit terms as per request of State Govt. No request has been received in this matter from the State Govt.

APPENDIX REFERRED TO IN REPLY TO PART (a) OF STARRED QUESTION NO. 243 BY SHRI BHAGIRATH CHOUDHARY TO BE ANSWERED IN LOK SABHA ON 03.08.2022 REGARDING CONSTRUCTION OF OVER BRIDGES AND UNDERPASSES

RAILWAYS' PRIORITY TO ELIMINATE LEVEL CROSSINGS (LC)

The following order of priority shall be followed:

- 1. All LC on GQ (Golden Quadrilateral)/GD (Golden Diagonal) routes.**
- 2. All LC elimination works already sanctioned (after review of feasibility).**
- 3. All LC as part of multi-tracking projects.**
- 4. All balance LC on A, B routes.**
- 5. All LC impacting train operations such as in yards, suburban area (to be decided by General Manager with DRM's recommendations).**
- 6. All balance LC with more than 3 lacs TVU.**
- 7. All LC, where the State Govt./ Road owning agency approaches for work to be taken up on priority, provided they share 100 % of cost of work.**
- 8. All additional/supplementary work, where LC could not be closed even after commissioning of originally sanctioned ROB/RUB work in its lieu as sanctioned.**
- 9. All balance LC on C-route**
- 10. All balance LC with TVU > 1 lacs.**
- 11. All balance LC with TVU between 50000 to 1 lacs.**
- 12. All balance LC with TVU between 50000 to 500.**
- 13. All balance LC with TVU less than 500.**

Note: Priority for sanctioning of new works and inter-se priority of execution of already sanctioned works shall be decided by General Manager on the recommendations of DRM's considering safety, mobility, and through put enhancement within the availability of funds.
